

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

**E-HEARING
SERVICE TAX APPEAL NO. 52700 OF 2019**

[Arising out of the Order-in-Appeal No. BHO-EXCUS-001-APP-118-19-20 dated 16/07/2019 passed by The Commissioner (Appeals), GST, Customs & Central Excise, Bhopal.]

**The Principal Commissioner,
CGST, Central Excise & Service Tax,**
48, Administrative Area, Arera Hills,
Hoshangabad Road, Bhopal (M.P.) – 462 001.

.....Appellant

Versus

M/s Hotel Amer Palace,
209, Zone – I, M.P. Nagar,
Bhopal (M.P.).

....Respondent

APPEARANCE:

Ms. Jaya Kumari, Authorized Representative for the Department
Shri Sandeep Mukherjee, Chartered Accountant for the respondent.

CORAM:

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51267/2025

DATE OF HEARING/DECISION : 28.08.2025

BINU TAMTA

Learned authorized representative has apprised that the Revenue has already filed an application for withdrawal of the appeal in view of low monetary effect. We record her statement and dispose of the present appeal as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**